

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JULY, 2001

Original Application No.795 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Jagat Prakash Dhusiya, Son Sri Ram
Dev Ram, R/o Village Mahuari
Post-Arakhpur, district
Ghazipur.

... Applicant

(By Adv: Shri Anand Kumar)

Versus

1. Union of India through the Post Master General, Allahabad Region, Allahabad.
2. The Superintendent of Post Offices, Ghazipur district, Ghazipur.
3. The Sub-Divisional Inspector (Posts) Central Sub-Division Ghazipur.
4. Sri Ram Sukh Tiwari, son of Sri Shiv Pujan Tiwari
R/o Vill.&P.O Arakhpur
District Ghazipur.

... Respondents

(By Adv: Shri Ganga Ram Gupta)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA the applicant has prayed that respondents may be restrained not to take over charge of the EDBPM Arakhpur district Ghazipur from the applicant during the pendency of the disciplinary proceedings against respondent no.4, who is ~~is a~~ permanent incumbent and was serving as EDBPM in the above post office till 4.2.2001, when an order putting him off duty was passed (Annexure Al). The applicant was given charge to function as EDBPM on an assurance given by Mail Overseer. The applicant has apprehension that he

;; 2 ::

he shall not be allowed to work, though disciplinary proceedings, against respondent no.4, are still pending as the entire mail was sent to respondent no.4. As the applicant is only substitute we do not find it a fit case to interfere as he has no lien or right to continue on the post. However, we are giving liberty to the applicant to approach respondent no.2 & 3 and apprise them of the happenings and obtain suitable orders.

Subject to the aforesaid, this OA is disposed of finally with no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 09.7.2001

Uv/